

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3824  
ANSWERED ON:02.12.2010  
CANCELLATION OF COMPANY STATUS  
Pangi Shri Jayaram

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has cancelled the company status of many companies under section 560 of the Companies Act, 1956;
- (b) if so, the details thereof;
- (c) whether company status of some of the companies has not been cancelled so far despite the similar circumstances;
- (d) if so, the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) & (b): Yes, Madam. The Registrar of Companies strike off the name of defunct companies under Section 560 of the Companies Act, 1956. The number of companies struck off under Section 560 so far is 1, 74,103.
- (c) No, Madam. Orders of striking off the name of a company are passed by the Registrar only on a finding based on the statutory process and in exercise of powers provided under Section 560 of the Companies Act, 1956.
- (d) & (e): Do not arise.